CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 590/MP/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 18th November, 2026

In the matter of

Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 19(3) and Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, *inter alia* seeking extension for injection of infirm power.

And in the matter of

1. **Juniper Green Energy Private Limited**
   1103A &1103B, 11th Floor,
   Hemkunt Chamber, 89,
   Nehru Place, New Delhi -110019

2. **Juniper Green Stellar Private Limited**
   1103A &1103B, 11th Floor,
   Hemkunt Chamber, 89,
   Nehru Place, New Delhi -110019 …**Petitioners**

VERSUS

1. **Western Regional Load Despatch Centre**
   F-3, MIDC Area, Marol, Andheri East,
   Mumbai, Maharashtra-400093

2. **SJVN Limited**
   Shakti Sadan, Corporate Office Complex,
   Shanan, Shimla, HP – 171006

3. **Haryana Power Purchase Centre**
   UHBVN, IP 3 & 4, 4th Floor, Sector 14,
   Panchkula, Haryana–134113 **…Respondents**

Parties Present:
Shri S. Venkatesh, Advocate, JGEPL
Ms. Priya Dhankhar, Advocate, JGEPL
Shri Nikunj Bhatnagar, Advocate, JGEPL
Ms. Momai Dey, WRLDC

ORDER

The present Petition has been filed by the Petitioners, Juniper Green Energy Private Limited and Juniper Green Stellar Private Limited, seeking the following reliefs:

> *"(a) An extension of the period for injection of infirm power beyond 18.10.2026 up to 18.01.2027, or till the successful completion of the trial run, whichever is earlier, under clause(b) of the proviso to Regulation 19(3) of IEGC 2023;*
>
> *(b) A consequential direction to WRLDC to extend the validity of the FTC Approval up to 18.01.2027, or till such successful completion, whichever is earlier; and*
>
> *(c) In the alternative, relaxation of Regulation 22(3)(c) of IEGC 2023 in exercise of the powers under Regulations 57 and 58 of IEGC 2023, so as to permit the trial run of the 09 WTGs (29.7 MW) without awaiting the balance capacity."*

2. The matter was listed for hearing on 3.11.2026. During the hearing, learned counsel for the Petitioners submitted that the present Petition, seeking an extension of time for the injection of infirm power beyond 18.10.2026, was filed on 30.9.2026. However, the trial run and commissioning of the Petitioners' 29.7 MW Wind Power Project (comprising 9 Nos. of Wind Turbine Generators), which forms the subject matter of the present case, were completed on 16.10.2026, i.e., within the extension allowed by WRLDC. Accordingly, the learned counsel submitted that the Petition has become infructuous and prayed for leave to withdraw it. The learned counsel further submitted that the Petitioners have also filed an additional affidavit dated 31.10.2026 in this regard.

The learned counsel also requested that the fees deposited by the Petitioners for filing this Petition be adjusted against any other Petition to be filed on their behalf in future.

3. Considering the Petitioners' submissions, we allow the Petitioners to withdraw the present Petition, as it has become infructuous. The Petitioners' request to adjust the filing fees paid for this Petition against fees payable for any future Petition is disallowed.

4. Accordingly, Petition No. 590/MP/2026 is disposed of, as withdrawn.

Sd/	Sd/	Sd/	Sd/
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**